

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Contempt Petition No. 66 of 2006 in
Original Application No. 376 of 2004

Jabalpur, this the 3rd day of January, 2007

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

P.P. Varghese **Applicant**

(By Advocate – Shri Sapan Usrethe on behalf of Shri
A.P. Srivastava)

V e r s u s

K.M. Chandrashekher & Ors. **Respondents**

(By Advocate – Shri S.K. Mishra)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Heard the learned counsel for both the parties and have also gone through the counter affidavit filed on behalf of the respondent No. 6. The operative part of this Tribunal's order in OA No. 376 of 2004 passed on 16th December, 2004 is as follows:

“5. The facts of the present OA are squarely covered by the aforesaid decision. Hence, this OA is allowed. Respondents are directed not to make any recovery of over payment made to the applicant due to wrong fixation of pay by grant of two increments.”

2. It has been admitted by the learned counsel for the applicant that no recovery has been made from the applicant on account of over payment due to wrong fixation of pay by granting two increments.

3. In view of this, the order of the Tribunal has fully been complied with and the contempt petition is liable to be dismissed. Accordingly, the same is dismissed and notices issued are discharged.



4. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
परिलिखि गाये भित्ति:-

- (1) राधिका, उत्तर व्यापारिका बाजार एक्सिस्टेशन, जबलपुर
- (2) अनेक लोकार्पनी/स्टु.....के काउंसल
- (3) प्राविधि ली/र्फ्लामी/स्टु.....के काउंसल
- (4) गोपाल, रोड़ा, जबलपुर व्यापारित
सूचना एवं आवश्यक कार्यकारी हेतु

G.C. Srivastava *K. Mishra*
1000/- 1000/-
उप रजिस्ट्रार

*Deswd
m/1/07*